

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No.OA 1210 of 97

Date of order : 29.9.04

Present : Hon'ble Mr.Sarweshwar Jha, Administrative Member
Hon'ble Mr.M.K.Gupta, Judicial Member

ALOK MUKHERJEE

VS

UNION OF INDIA & ORS.

For the applicant : None

For the respondents: Mr.S.S.Pal, counsel

O R D E R

Sarweshwar Jha, A.M.

None appears for the applicant. Mr.S.S.Pal, 1d.counsel appears for the respondents. It is observed that none was present on behalf of the applicant on three previous occasions. It, therefore, appears that the applicant has lost interest in ~~persecuting~~ the case.

2. On perusal of the facts of the case, it appears that the matter relates to regularisation of the services of the applicant as casual labourer from which he was disengaged in the year 1978. It had been claimed by him that he had rendered 6 months' regular service as casual labourer ~~via~~ an order of Station Master for that period.

3. It has been submitted in the reply that the applicant had worked only for 9 days in the month of April-May and 62 days in July-September in the year 1978 as Hot Waterman. It has been further submitted by them that the applicant had been engaged as a daily-rated Hot waterman, which is a purely seasonal work and it cannot be compared with other casual labourers.

4. It has been thus observed that the applicant has not even rendered the minimum service to merit regularisation as a casual labourer. It is further noticed that more than 25 years have elapsed since the applicant was disengaged by the respondents and as such the matter has become very badly time-barred.

5. Keeping ~~in~~ view the fact that the applicant was only a seasonal worker engaged by the respondents and who had rendered only about 71 days of service to the respondents and, as such, is not covered ~~under~~ the